

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.210- CP 76 of 2018
ITEM No.211- IA/79(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Nitinkumar Arjunbhai Kaklotar & Anr
V/s
Chiccem Healthcare Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 18/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rashesh Sanjanwala Sr.Adv.
a.w, Ms. Priyal Parikh, Adv

For the Respondent : Mr. Nipun Singhvi, Adv. a.w Mr. Abhishek Chhajad, PCS
for R-1, 2, 4 & 6
Mr. Nachiket Mehta, Adv. for R-3 & 5

ORDER

CP 76 of 2018

Learned Counsel for the respondent no.3 & 5 has not complied the last order. Hence, right to file reply of respondent no.3 to 5 is closed.

List for further consideration on 22.08.2024

IA/79(AHM)2024

Learned Counsel Mr. Nipun Singhvi for Respondent appeared and waive notice. He is directed to file reply within one-week. Learned counsel for the applicant is directed to issue notice upon RoC.

Re-list for further consideration on 22.08.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)